

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: SHRI BHASKARA PANTULA MOHAN –HON'BLE ACTING PRESIDENT**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.08.2021 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA(IBC)/63/2021 in CP(IB) NO. 94/9/AMR/2020
NAME OF THE COMPANY	Sri Teja Bio Fuel Private Limited
NAME OF THE PETITIONER(S)	Vijayalakshmi Agencies
NAME OF THE RESPONDENT(S)	Sri Teja Bio Fuel Private Limited
UNDER SECTION	9 OF IBC

**Counsel for Petitioner(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

It has been brought to the knowledge of the Bench that there is a settlement proposal is being worked out at the same time, there are complaints against the Corporate Debtor that they are selling away the assets of the Company, the Respondent shall not dispose of any assets of the Company without seeking the permission of this Bench. This order operates until further orders. List the matter on 17.09.2021.

**(BHASKARA PANTULA MOHAN)  
ACTG. PRESIDENT**